

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3661
ANSWERED ON:23.08.2004
CROP INSURANCE SCHEME
Lagadapati Shri Rajagopal

Will the Minister of AGRICULTURE be pleased to state:

- (a) Whether the insurance companies are not paying compensation under the Crop Insurance Scheme (CIS) even though the entire mandal of Andhra Pradesh was declared as an affected area;
- (b) If so, whether the premium collected from the individual farmers is much more than the total compensation paid to them till date;
- (c) Whether for assessing the claims, the Government purpose to take the village or the individual farmer as a unit instead of the entire mandal being taking as a unit;
- (d) If so, the details thereof; and
- (e) The total amount of compensation paid to the farmers in Andhra Pradesh during the last three years, district-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

- (a): No Sir, admissible claims are paid to the farmers. However, calculation of claims, is made on the basis of the average yield assessed by undertaking Crop Cutting Experiments (CCEs) in the unit area of insurance notified by the State Government concern. Thus, the payment of compensation to the individual farmer/ sub unit area may not conform to actual loss.
- (b): During the last eight crop seasons (i.e. Rabi 1999-2000 to Kharif 2003) Premium and Claims are approximately in the ratio of 1:4.
- (c)&(d): NAIS is an area based scheme. The implementing States notify the contiguous unit area of insurance i.e. Gram Panchayat, Mandal, Hobli Circle, Phirka Block etc. depending upon their capacity to undertake requisite number of Crop Cutting Experiments (CCEs). To make realistic assessment of crop losses, it has been provided that each implementing States should reach to the level of Gram Panchayat (GP) in a period of three years.
- (e): A statement of district-wise total amount of claims paid to the farmers in Andhra Pradesh is annexed.